

strengthening the Land Mortgage banks and in pursuance of those recommendations, the Reserve Bank has already taken certain steps. The Reserve Bank is also making a country-wide enquiry into the rural credit system. The answer to his question is that the Reserve Bank is anxious to see that rural credit is available to facilitate the growth of agriculture in the country.

Shri M. R. Krishna: May I know whether there is any proposal to advance loans to protected tenants from this Bank?

Shri A. C. Guha: I do not know who the protected tenants are. These loans are given to tenants so far I can say.

Dr. M. M. Das: May I know whether, in addition to the purchasing of debentures and anxiety of the Reserve Bank for the development of these banks, any concession or special facilities are given to these banks by the Reserve Bank?

Shri A. C. Guha: I have already stated that the debentures of these banks have been included as acceptable securities of the Reserve Bank and also as trustee securities.

Shri R. K. Chaudhury: What is the present position of the Land Mortgage banks organised by the co-operative societies? Do they receive any kind of assistance from the Reserve Bank?

Shri A. C. Guha: The question relates to co-operative land mortgage banks. All the replies that have been given are about them.

Shri N. M. Lingam: May I know whether the differences in the land revenue systems obtaining in the various parts of the country stand in the way of the people in some States availing of all the benefits of these Land Mortgage banks and if so what steps do the Government propose to take to make available the benefits of these banks to the people under the several land tenures obtaining in the country?

Shri A. C. Guha: The hon. Member's apprehension is, to a certain extent, correct. He must have been aware that practically in all the provinces certain agrarian legislations are being passed to stop these anomalies, so that these tenants may get proper facilities.

Mr. Deputy-Speaker: Next question.

Shri Heda: One question, Sir.

Mr. Deputy-Speaker: No. Next question

AGRICULTURAL HOLDINGS BELONGING
TO MIR LAIK ALI

*141. **Shri Heda:** (a) Will the Minister of States be pleased to state the total acreage of Mir Laik Ali's agricultural holdings in Nizamabad District?

(b) How much of this holding is under sugar-cane?

(c) What are the chief terms of the lease given to a private party?

(d) How do Government propose to dispose of this land?

The Minister of Home Affairs and States (Dr. Katju): (a) 1,036 acres.

(b) 418 acres and 22 *guntas*.

(c) and (d). It is proposed to lease the entire farm to groups of Sindhi displaced persons and orders for leasing out 385 acres to them have already been issued. Meanwhile, a part of the cultivable area (128 acres 28 *guntas*) has been leased to local ryots for Rs. 14,395/-. This area which is included in (b) above will be available for allotment to displaced persons in April 1954.

श्री हेडा : सिंधी डिस्प्लेस्ड पर्सन्स को अब तक कुल कितनी जमीन इस तरह से बांटी गई है, और बाकी जो जमीन बची है उस का क्या किया जा रहा है ?

डा० काटजू : मैं ने प्रश्न किया कि डिस्प्लेस्ड पर्सन्स को अब तक ३८५ एकड़ जमीन दी गई है और बाकी जो बची है और

जिस की कायत हो सकती है उस में पहले गवर्नमेन्ट ने खुद कायत की थी, लेकिन मालूम हुआ कि उस में खर्च बहुत होता है, इस वजह से वह मुकामी कायतकारों को दे दी गई और अप्रैल सन् १९५४ यानी अगले साल से वह सब डिस्प्लेस्ड पर्सन्स को दी जायेगी।

डा० एन० बी० जरे : डिस्प्लेस्ड पर्सन्स वह खर्चा कहां से बर्दाश्त करेंगे जब गवर्नमेन्ट उस को नहीं बर्दाश्त कर सकती है ?

डा० काटजू : आप ने स्याल नहीं फर्माया, मैंने कहा कि खर्चा ज्यादा होता है। रयत कम खर्च करती है।

Mr. Deputy-Speaker: Dr. Suresh Chandra.

श्री पी० एन० राजभोज : सभापति जी,.....

Mr. Deputy-Speaker: Order, order; I have already called Dr. Suresh Chandra. Hon. Members cannot just stand up and shoot out questions.

Dr. Suresh Chandra: The hon. Minister said that a part of the lands has been allotted to the Sindhi refugees. May I know the reason why this discrimination has been made against the Punjabi refugees?

Dr. Katju: I should like to have notice of the question. This is a matter entirely for the State Government as to which particular class of displaced persons they think most deserving.

श्री पी० एन० राजभोज : मैं यह पूछना चाहता हूँ कि यह दूसरी जातियों के लिये क्यों नहीं है, शेड्यूल्ड कास्ट के लोगों के लिये क्यों नहीं है ? खाली सिंधियों के ही लिये क्यों है ?

डा० काटजू : अगर सिंधी डिस्प्लेस्ड पर्सन्स में शेड्यूल्ड कास्ट के लोग आयेंगे तो

उन का लिहाज रखा जायेगा। डिस्प्लेस्ड पर्सन्स और शेड्यूल्ड कास्ट्स में बिकूल अभी कोई वास्ता नहीं है।

Dr. Suresh Chandra: The hon. Minister said that it is for the State Government to decide. May I know whether it is the State Government or the Central Government which decides?

Dr. Katju: I should like to have notice for a precise answer. I was under the impression that this was a matter entirely for the State Government.

Shri Nanadas: The hon. Minister said that a certain land was allotted to local ryots. May I know whether they are rich landholders or landless agricultural labourers?

Dr. Katju: I should like to have notice of the question. There is no difference.

SUGGESTIONS OF MICA ADVISORY BOARD

*142. **Shri Heda:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state the suggestions made by the Sub-Committee appointed by the Mica Advisory Committee to arrest the fluctuations in the prices of mica?

(b) What action was taken on these suggestions by Government?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) The sub-committee recommended that certain floor prices be fixed for splittings in terms of dollars.

(b) The Government of India decided that it was not necessary to fix minimum prices statutorily.

श्री हेडा : क्या सरकार यह जानती है कि इन प्राइसेज के फिक्स न होने की वजह से यह माइन्स साल में कुछ महीने ही काम कर सकती हैं और कुछ महीने काम नहीं कर सकती हैं जब कि प्राइसेज कम हो जाती हैं ?